

Appeal No. : ST/22866/2014

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

1st Floor, WTC Building, FKCCI Complex, K.G. Road,
Bangalore – 560 009

COURT NO. 2

Appeal No. : ST/22866/2014

[Arising out of the Order-in-Appeal No. 386/2014 dated
21/05/2014 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals) Cochin]

EIH Ltd.

Unit Motor Vessel Vrinda,
The Trident
Bristow Road, W. Island
Cochin – 682 003

. ...Appellants

Vs.

**Commissioner of Central Excise,
Customs & Service Tax, Cochin**

C.R. Building, I.S. Press Road
Ernakulam, Cochin – 682 018

...Respondents

Appearance:

Mr. Shamin Reza, Authorized Rep.

....For Appellants

Vs.

Mr. K. Vishwanath, AR

.... For Respondents

CORAM:

Hon'ble Mr. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
Hon'ble Mr. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

Date of Hearing : 25/05/2023

Date of Decision : 25/05/2023

FINAL ORDER No. 20452 /2023

As Per Bench

Learned Authorized Representative for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

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